

V

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

Original Application No. 152 of 1988

Date of decision : September 8, 1988.

Amiya Kumar Mohapatra, aged about 32 years, son of late Banabehari Mohapatra alias Banamali Mohapatra, Resident of At/P.O-Kanikapada, At present working as E.D.S.P.M., Kanikapada, EDSO, Dist- Cuttack.

...

Applicant.

Versus

1. Union of India, represented by the Secretary, Department of Posts, New Delhi.
2. Postmaster General, Orissa Circle, At/P.O-Bhubaneswar, Dist- Puri.
3. Superintendent of Post Offices, Cuttack North Division, At/P.O & District- Cuttack.

...

Respondents.

M/s Deepak Misra, R.N.Naik  
and A.Deo, Advocates

...

For Applicant.

Mr. A.B.Misra, Sr. Standing Counsel  
(Central)

...

For Respondents.

C O R A M :

THE HON'BLE MR. B.R. BATEL, VICE CHAIRMAN

A N D

THE HON'BLE MR. K.P.ACHARYA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be permitted to see the judgment ? Yes .
2. To be referred to the Reporters or not ? NO
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes .

JUDGMENT

K.P.ACHARYA, MEMBER (J), The petitioner was appointed as E.D.S.P.M.

Kanikapada E.D.S.O. within the district of Cuttack on 26.4.1988. His services were terminated on 30.4.1988. Hence this application under section 19 of the AdminitrativeTribunal Act, 1985 has been filed to quash the order of termination.

2. In their counter, the respondents maintained that no illegality has been committed in the matter of termination and therefore there being no merit in the application, the same is liable to be dismissed.

3. We have heard Mr. Deepak Misra, learned counsel for the petitioner and Mr. A.B.Misra, learned Sr. Standing Counsel for the Central Government at some length. Admittedly the post office in question has been departmentalised. There cannot be any further ground to redress the grievance of the petitioner. However, we would say that in future whenever occasion arises the case of the petitioner should be considered for appointment in any postoffice subject to his suitability and more so in the present post office if the present character is changed due to any reason.

4. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

*By order*  
8.9.88

.....  
Member (Judicial)

B.R. PATEL, VICE CHAIRMAN, *I agree.*

*By order*  
8.9.88  
.....  
Vice Chairman

Central Administrative Tribunal,  
Cuttack Bench.  
September 8, 1988/Roy, Sr.P.A.